

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.01**  
**I.A.No.285, 551,**  
**552/2022, 18 of 107/2023 in**  
**C.P. (IB)No.32/BB/2020**

**IN THE MATTER OF:**

Mr. Sharad S. Heda & Anr. ... Petitioners  
Vs.  
M/s. Unishire Lifestyle Dwellings LLP ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 08.11.2023**

**CORAM:**

**SHRI K.BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Shri Abhijit Atur with Shri Srivatsa Rao  
For the Respondent in  
IA.No.285/2022 : Shri Sai K.  
For the Applicant in  
IA.No.107/2023 : Ms. Tamoghna

**ORDER**

**IA. No.285 of 2022**

1. Heard the Ld. Counsels for the Applicant/RP and the Ld. Counsel for the Respondent.
2. The learned Counsel for the Applicant/RP has filed synopsis vide Dairy No.809 dated 10.02.2023 relying upon the order passed by the NCLT, Mumbai Bench in the case of *Goa Auto Accessories Vs. Mr. Suresh Saluja in MA No.130/2019 in C.P.(IB)-3863/MB/2018 delivered on 12.12.2019.* Ld. Counsel for the Applicant/RP is directed to file explanation regarding

the status of the litigation before The Civil Court and The Hon'ble High Court of Karnataka. Two weeks' time is granted for the same.

3. Ld. Counsel for the Respondent states that he has filed objections vide diary no.5276 dated 07.12.2022, list of citations on 06.01.2023, synopsis vide diary no.778 dated 09.02.2023 and memo vide diary no.4523 dated 30.08.2023. The same are on record.
4. List the Case on **05.12.2023**.

**IA.No.107/2023**

1. Heard the Ld. Counsels for the Applicant and the Respondent/RP.
2. **Order Reserved.**

**I.A.No.551, 552/2022 & 18/2023**

1. Heard the Ld. Counsels for the Applicant/RP and none for the Respondents.
2. List the Case on **05.12.2023**.

**-Sd-**

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**-Sd-**

**(K. BISWAL)  
MEMBER (JUDICIAL)**